

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-413/ND/2020**

**IN THE MATTER OF:**

**M/s. R.G. Luthra & Co.**

**...PETITIONER**

**Vs.**

**M/s. Abag HI-Tech Education Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 05.10.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Resolution Professional**

**:Mr. Aayush Sai, Adv. Mr. Pradeep  
Kumar Arora, RP of ABAG HI-Tech  
Education Ltd.**

**ORDER**

**IA No. 4077 of 2020.**

Heard the submissions made by the Learned Counsel/Resolution Professional. Serve notice on the Non-applicants within ten days. Let Registry also serve notice on the Non-applicants by Speed-post as well as e-mail to enable the Non-applicants to attend the Virtual Hearing on the next date of hearing. Matter is adjourned to 28.10.2020.

**- Sd -**

**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)